

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
COURT NO. IV, NEW DELHI**

**Item No. 112  
(IB)-100/ND/2019**

**Under Section: 9 of IBC Code, 2016.**

**In the matter of:**

Deepali Designs and Exhibits Pvt. Ltd. **.....Applicant**

Vs.

Pico Event Marketing (India) Pvt. Ltd. **.....Respondent**

**Order delivered on 29.01.2019**

**CORAM**

**DR. DEEPTI MUKESH,  
HON'BLE MEMBER (J)**

For the Applicant : Mr. Raghvendra Singh  
Mr. Abhishek Gupta

For the Respondent :

**ORDER**

Learned counsel for the applicant states that service affidavit along with the documents in compliance of the order dated 08.01.2019 is filed but the same has not come to the Court file. In spite of service being complete, none appears for the Corporate Debtor. The Form No. 2 has also filed by the applicant. The matter to proceed ex parte against the Corporate Debtor. For ex parte hearing on 07.03.2019.

Sd/-

**(DR. DEEPTI MUKESH)  
MEMBER (JUDICIAL)**

